

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
M/S. MANHAAR CONSTRUCTIONS INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Manhaar Constructions India Private Limited
2.	Date of incorporation of corporate debtor	28/09/2015
3.	Authority under which corporate debtor is incorporated / registered	Roc-Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400KL2015PTC039260
5.	Address of the registered office and principal office(if any) of corporate debtor	Reg. office: Room No XV11/111K2 Kambakkudy Building, NR MA College Junction, Kothamangalam, Ernakulam Kerala - 686691
6.	Insolvency commencement date in respect of corporate debtor	09.03.2021 (Order received on 10.03.2021)
7.	Estimated date of closure of insolvency resolution process	05.09.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr.P. D. Vincent (Reg. No. IBBI/IPA-002/IP-N00521/2017-2018/11638)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. P. D. Vincent First Floor, 65/2364A, Ponoth Road Kaloar, Kochi - 682017 Email-vincent@svjs.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. P. D. Vincent First Floor, 65/2364A, Ponoth Road Kaloar, Kochi - 682017 Email: cirp2021@gmail.com
11.	Last date for submission of claims	23.03.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/downloadform.html Physical Address: as given in Sl.No.10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Manhaar Constructions India Private Limited** on 09.03.2021. The creditors of **Manhaar Constructions India Private Limited** are hereby called upon to submit their claims with proof on or before 23.03.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Mr. P. D. Vincent
(Interim Resolution Professional)
(Reg. No. IBBI/IPA-002/IP-N00521/2017-2018/11638)

Date: 11.03.2021
Place: Kochi